

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

09/10/2020

O.A./260/423/2020

K RAMESH RAO
-V/S-
UNION OF INDIA

ITEM NO:17

FOR APPLICANTS(S) Adv. : Mr. B. R. Mohapatra

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsel for the applicant and Mr. T. Rath, Ld. Counsel for the respondents through V.C.</p> <p>The applicant's counsel submitted that the applicant is aggrieved by the order dated 26.05.2020 (Annexure-A/6) by which his name has been deleted from the selected candidates for posting in MEMU shed, Khurda Road vide letter at Annexure-A/5 to accommodate RRB sponsored candidates. He further submitted that as per order of the Railway Board dated 26.05.2020 these posts are to be filled up by internal candidates only and that the applicant has submitted representation dated 10.06.2020 (Annexure-A/8) for consideration of his case. He submitted that his limited prayer is for a direction to respondents to consider his case and dispose of the representation taking into account the latest decision of Railway Board letter dated 20.06.2020 and the relevant rules as applicable. Respondents' counsel submitted that though the applicant was selected for the post in question, he was not relieved from present post to join and therefore, he does not have any right to the said post.</p>
	<p>In view of the above submissions and the limited prayer of the applicant's counsel and without expressing any opinion on merit of the case, the OA is disposed of at this stage with a direction to the Respondent No.4/competent authority to consider the representation dated 10.06.2020 (Annexure-A/8) of the applicant, and dispose of the said representations as per existing guidelines including the Railway Board latter dated 26.5.2020 by a speaking order in accordance with law, a copy of which is to be communicated to the applicant within a period of two months from the date of receipt of a copy of this order.</p>
	<p>Applicant will be at liberty to send a copy of this order along with copy of the paper book of the O.A. to the Respondent No.4 within one week from the date of receipt of copy of this order.</p>

The O.A. is disposed of accordingly. Copy of this order to Ld. Counsels for both sides. The Parties may also take follow up action on this order, which will be uploaded in the website of this Tribunal.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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